

मौजूद है, वह खुद मंजूर कर रहे हैं कि हम ने ऐसा किया है तो उन को सजा दी जानी चाहिए। घन्यवाद।

SHRI R. K. AMIN (Dhandhuka) : The Bill, as presented by my hon. friend, Mr. Madhu Limaye, contains two proposals: one is the abolition of political contributions, contributions to political parties. I am also opposed to such contributions and I want that this should be stopped. But my reasons are somewhat different; I do not oppose it in a very sterile way as a few Congress members did in this House. From the figures presented in this House it is very clear that overwhelmingly the contributions have gone to the Congress Party. It is also natural that business always tries to please the political parties in power and will always make contributions to the party in power. If the members on that side really oppose it, I would have liked them to come and sit on this side rather than on that side. But, it is only a very sterile opposition from that side.

I want that such contributions to political parties should be stopped in view of the realistic economic and political situation in our country. If you take the economic situation of our country, you will find that there has been a growth of concentration of economic power. May be, to some extent, it is inevitable; as soon as Independence came, it was only an initial period of our economic growth; only an organized group was really able to take it up. May be, our tradition of the managing agency was similar to the Zaibastu system prevailing in Japan or may be, technically, the organisation might have required a bigger unit of production. All these things might have contributed to the growth of concentration. But at the same time we should also not forget that the electoral system in our country, as it is prevailing today, is such that it encourages those who are having money to go to Parliament. If you can give money to all those who are contesting the seven Assembly seats, you can easily win the Lok Sabha seat. What is required, as a matter of fact, is to make a reform in the electoral system in such a way that those who come to Lok Sabha are really the representatives of the people. On the economic side also, I am aware of this. I

want that these political and economic powers should be separated. One is the tyranny on the fellow-countrymen and the other is the tyranny on the bank balances. If both the powers are separated and not mixed up, then they might act as a check and balance to each other. Probably those who are hungry for power might satisfy their hunger by remaining in the economic field rather than coming to the political field. But assuming that both are mixed up, political and economic powers, then gone is the protection for the poor people of this country. I can visualise the day when the whole Lok Sabha might be dominated by those who can spend money and get themselves elected. If you want to avoid that, then keep both the things separately and do not mix them up. It can be done by two ways: one by stopping the contribution to the political parties and the other by bringing in an electoral reform in such a way that the wishes of the people prevail in the election of representatives to Parliament.

MR. DEPUTY-SPEAKER : We have to take up a discussion on the cyclone in Orissa. If the House so desires, we might sit longer after 6 O'Clock and continue the debate on the Private Members' business. Or we can postpone it to the next occasion.

SEVERAL HON. MEMBERS : Next occasion.

MR. DEPUTY-SPEAKER : Alright. The hon. Member will continue his speech on the next occasion.

Mr. Kameshwar Singh had some work and was, therefore, absent when the Private Members' Bills were introduced. He has now requested me to allow him to introduce the Bill. If the House permits, he can introduce.....

Mr. Kameshwar Singh.

17 HRS.

#### PROHIBITION OF BIGAMOUS MARRIAGES BILL\*

श्री कामेश्वर सिंह (खगरिया) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि मुझ को भारत में द्विविवाह निषिद्ध करने संबंधी विधेयक को पेश करने की अनुमति दी जाये।

\*Published in Gazette of India extraordinary, Part II Section 2, dated 16-11-67.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to prohibit bigamous marriages in India."

*The motion was adopted.*

श्री कामेश्वर सिंह : मैं इस विधेयक को पेश करता हूँ ।

#### HINDU MARRIAGE (AMENDMENT) BILL\*

*(Amendment of section 5)*

श्री कामेश्वर सिंह (खगरिया) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि मुझ को हिन्दू विवाह अधिनियम, 1955 में आगे संशोधन करने वाला विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955."

*The motion was adopted.*

श्री कामेश्वर सिंह : मैं विधेयक को पेश करता हूँ ।

#### HEALTH (PERIODICAL MEDICAL CHECK-UP OF PRESIDENT AND PRIME MINISTER OF INDIA) BILL\*

SHRI A. K. KISKU (Jhargram) : I beg to move for leave to introduce a Bill to provide for the medical check-up of the President and the Prime Minister of India from time to time at the All India Institute of Medical Sciences, New Delhi, and for matters connected therewith.

MR. DEPUTY SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to provide for the medical check-up of the President and the Prime Minister of India from time to time at the All India Institute of Medical Sciences, New Delhi, and for matters connected therewith."

SHRI D. C. SHARMA (Gurdaspur) : I oppose this Bill.

SHRI RANDHIR SINGH (Rohtak) : What is the idea behind the Bill ?

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Why oppose it now ? There is no introduction; it is only asking for leave. There cannot be any speeches on this.

MR. DEPUTY-SPEAKER : This is introductory stage. Nobody has written to me about it. Formality is that you ought to have written to me and given notice about it.

SHRI RANDHIR SINGH : Our Prime Minister is very healthy. No check-up is necessary.

SHRI S. M. BANERJEE (Kanpur) : May I raise a point of order ? My point of order is this : that we have been told in this House that if any body wants to oppose a particular Bill at the introduction stage, he should give notice. So if you allow now to oppose this Bill, it will be a dangerous convention.

MR. DEPUTY-SPEAKER : I have already stated that.

SHRI K. NARAYANA RAO (Bobbili) : He opposed the introduction of a Bill half an hour ago.

MR. DEPUTY-SPEAKER : So you give notice. You have missed that opportunity. Now let him introduce it and at the time of discussion, if it reaches discussion stage, then you will have an opportunity to oppose it.

SHRI RANDHIR SINGH : The Minister's Salaries Bill was thrown out.

MR. DEPUTY-SPEAKER : There was already notice to the Member that at the initial stage of introduction somebody wanted to oppose it. There should be no departure from the procedure. If you want to vote against it, you can do it.

Now, the question is :

"That leave be granted to introduce a Bill to provide for the medical check-up of the President and the Prime Minister of India from time to time at the All India Institute of Medical Sciences, New Delhi, and for matters connected therewith."

*The motion was adopted.*

SHRI A. K. KISKU : I introduce the Bill.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 16-11-67.